197

DR. J1NENDRA KUMAR JAIN: No...

THE VICE-CHAIRMAN (SHRI M. A. BABY): The matter is closed. Now. Shri Shantaram Potdukhe to lay Paper on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I am sorry, I was in the other House.

## PAPERS LAID ON THE TABLE—Contd.

- I. Report and Accounts (1990-91) of the State Bank of India and related papers.
- IL Reports and Accounts (1990-91) of the various Banks under State Bank of India and related papers.
- III. Report (year ended the 31-3-1990) of the Comptroller and Auditor General of India [No. 3 of 1991—Union Government (Delhi Administration.)].
- IV. Notifications under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- \. Notification of the Deptt, of Economic Affairs under the Coinage Act, 1906.

THE MINISTER OF STATE IN THE MINISTRY OF" FINANCE (SHRI SHANTARAM POTDUKHE): Sir. 1 lay on the Table—

- I. A English and Hindi) of the Annual Report on the working activities of the State Bank *of* India for the year 1990-91, together with the Accounts and the Auditors' Report thereon, under sub-section (4) of section 40 of the State Bank of India Act. 1955. [Placed in Lib. *See* No. LT—250/91.]
- II. A copy each (in English and Hindi) of the Annual Reports on the working and activities of the following Banks for the year 1990-91, together with the Accounts and the Auditors' Report thereon. under

- sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:—
- (i) State Bank of Bikaner and Jai" pur
- (ii) State Bank of Hyderabad
- (iii) State Bank of Indore (iv) State Bank of Patiala
- (v) State Bank of Saurashtra
- (vi) State Bank of Mysore
- (vii) State Bank of Travancore [Placed in Lib. See No. LT— 250/91.]
- III. A copy (in English and Hindi) ol the Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 [No. 3 of 1991— Union Govern ment (Delhi Administration)], under clause (1) of article 151 of the Constitution. [Placed in Lib. See No. LT—251/91.]
- TV. A copy each (in English and Hindi) of the following Notifications under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:
  - (i) UCO Bank Notification No. PER|TP|PCR|1041|91, dated the 30th March, 1991, publishing the UCO Bank (Officers') Service (Amendment) Re tions, 1991. [Placed in Lib. See No. LT—327/91]
  - (ii) Allahabad Bank Notification No. Legal/2/90, dated the 28th July, 1990, publishing the Allahabad Bank (Officers') Service (Amendment) Regulations, 1990. [Placed in Lib. See No. LT— 325/91.1
  - (iii) Syndicate Bank Notification G.S.R. No. 199/S/0090/PD: IRD(O), dated the 20th April, 1991, publishing the Syndicate Bank (Officers') Service (Amend.

200

[Shri Shantaram Potdukhe]

ment) Regulations, 1991. [Placed in Lib. See. No. LT-329/91.]

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- (iv) United Bank of India Notification No. 4/90, dated the 10th November, 1990, publishing the United Bank of India (Officers') Service (Amendment) Regulations, 1990. [Placed in Lib. See No. LT— 326/91.]
- V. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 202(E), dated the 22nd March, 1991, publishing the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Rupee containing Copper 75 per cent and Nickel 25 per cent coined in commemoration of Dr. B. R. Ambedkar Centenary) Rules, 1991, under sub-section (3) of section 21 of the Coinage Act. 1906. [Placed in Lib. See No. LT—330/91.]

## RE. ALLEGED INVOLVEMENT OF INDIAN POLITICIANS AND INDUS-TRIALISTS IN B.C.C.I. SCANDAL

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Kulkarni, please take only one minute.

SHRI A. G. KULKARNI (Maharashtra): How can anything be mentioned in one minute?

THE VICE-CHAIRMAN (SHRI M. A. BABY: You can do that.

SHRI A. G. KULKARNI: Thank you for giving me the permission speak. Now that the heat and dust has settled down, let me come to some objective and constructive discussion on a problem faced by many Indians. You must have read in the papers during the last 15 days about BCCI (Bank of Credit and Commerce International). The British MPs have raised this point in the House of Commons. When Shri Morarka--not this junior Morarka, but the senior, Shri Radheshyam Morarka-was a

Member, we raised, in 1986, an issue about the bank frauds. Particularly, in that period, many banks indulged in advancing funds for the purchase of shares. When the present President was the Chairman and Shri V. P. Singh was the Finance Minister, we raised this issue and ultimately. I think, through Shri Rajiv Gandhi, Shri V. P. Singh ordered an inquiry into the working of the nationalised banks. This issue was raised at that time because, from the Isle of Men, many firms, companies, through Indian industrialists and NRIs. like crocodiles, Venkatesh. Ganeshthere were 21 companies...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please do not go into the details.

SHRI A. G. KULKARNI: Finally, the report came, the Rangarajan Committee report. There, the name of the Bank was given. It was the Bank of Credit and Commerce International. It has granted about Rs. 3.17 crores to certain individuals or partnerships or limited companies to purchase some shares. This was at the instance of a notorious industrial house in Bombay. The Reliance Industries Limited. The share purchase created a problem.

Sir, I want to draw your attention to the point that it is now mentioned in the British Press that certain Indian politicians are involved in the BCCI scandal. I desire, Mr. Vice-Chairman, Sir, that you should advise the Government, particularly, the Finance Minister, to make a detailed statement. The Reserve Bank of India has taken action. But we would like to know whether there is any involvement of Indian politicians in this. We know that Indian industrialists are involved in. what you call, this affair, indulging in laundering of black money through the BCCI. It is the Indian industrialists who had done it. In the interest of probity and value-based politics in this country, an enquiry should ba made and the names of the politicians, if they are involved, should be published along with the names of the industrialists. A statement is necessary.